

**THE HIGH COURT JUDGES (CONDITIONS OF SERVICE)  
AMENDMENT ACT, 1987**

**No. 48 OF 1987**

*[16th December, 1987.]*

**An Act further to amend the High Court Judges (Conditions of Service) Act, 1954**

**BE** it enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

Short  
title.

1. This Act may be called the High Court Judges (Conditions of Service) Amendment Act, 1987.

Amend-  
ment of  
section  
22A.

2. In the High Court Judges (Conditions of Service) Act, 1954, in section 22A, in sub-section (2), for the words "an amount equal to twelve and a half per cent. of his salary", the words "two thousand five hundred rupees" shall be substituted.

28 of 1954.